

[Translation]

MR. SPEAKER : If you had objected then, I would have expunged it.

[English]

PROF. MADHU DANDAVATE : Sir, please see the record. On page 3992 the Prime Minister has said, I have not said that the Planning Commission are jokers, but the Members sitting opposite are jokers. That is what the Prime Minister has said.

[Translation]

MR. SPEAKER : Professor Sahib, kindly listen to others also. You have said others 'brainless' so many times.

[English]

I have it on record. I have seen it.

(Interruptions)

[Translation]

MR. SPEAKER : I want to say that if you had told me at that moment, I would have expunged it. I don't have any difficulty in it.

(Interruptions)

[English]

SHRI S. JAIPAL REDDY : The Prime Minister should apologise.

PROF. MADHU DANDAVATE : At least you show your displeasure.

(Interruptions)

[Translation]

MR. SPEAKER : Why did you not object at that time ?

[English]

Why didn't you object ?

[Translation]

You were present here at that time.

[English]

(Interruptions)

PROF. MADHU DANDAVATE : It could not be heard. When we got the record we found it out. (Interruptions). The Speaker is required to expunge it himself.

(Interruptions)

[Translation]

MR. SPEAKER : Listen to me, you say it so many times in a lighter vein. You indulge in cracking jokes so often.

[English]

(Interruptions)

MR. SPEAKER : Shri J. Vengal Rao.

(Interruptions)

SHRI S. JAIPAL REDDY : What is your ruling ? (Interruptions)

12.05 hrs.

[English]

PAPERS LAID ON THE TABLE

Review on and Annual report of Tyre Corporation of India Ltd., Calcutta for 1986-87 and of Bridge and Roof Co. (India) Ltd. Calcutta for 1986-87 and statements re. delay in laying these papers

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Tyre Corporation of

India Limited, Calcutta for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 5619/88].

(b) (i) A statement regarding Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta for the year 1986-87 along with Audited Accounts and the comments of the comptroller and Auditor General thereon [Placed in Library. See No. LT 5620/88].

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT- 5619 and 5620/88].

Annual Report of and Review on Oil Industry Development Board, New Delhi for 1986-87 and Statement re. delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Develop-

ment Board, New Delhi for the year 1986-87.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-5621/88].

Notification under Essential Commodities Act and Annual Report of Controller-General of Patents, Designs and Trade Marks for 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : I beg to lay on the Table—

(1) A copy of Notification No. S.O. 131(E) (Hindi and English versions) published in Gazette of India dated the 29th January, 1988 rescinding the Tractors (Distribution and Sale) Control Order, 1971 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5622/88].

(2) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1986-87 under section 155 of the Patents Act, 1970 [Placed in Library. See No. LT-5623/88]

[English]

SHRI S. JAIPAL REDDY (Mahbubnagar) : What is your ruling ?

MR. SPEAKER : I have already said it.

[Translation]

If you want it, I will expunge it from the record

(Interruptions.)

[English]

MR. SPEAKER : It is all right. Don't make a mountain of a mole hill. You can-